

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP No.26/2005 in
OA No.702/2000
MA 169/2005

(66)

New Delhi this the 13th day of May, 2005

Hon'ble Mr. V.K.Majotra, Vice Chairman (A)
Hon'ble Mrs. Meera Chhibber, Member (J)

Shri Prem Prakash,
S/o Shri Balam Ram Verma,
Resident of 225, Bank Enclave,
Laxmi Nagar, Delhi.
And retired as
Assistant Director (official Language).

Petitioner

(Petitioner present in person)

VERSUS

1. Shri Jai Gopal, Chief Media Officer-in-Charge, Family Welfare Department, Ministry of Health and Family Welfare, Nirmal Bhawan, New Delhi.
2. Shri V.Venkatesan, Director (OL), Officer-in-Charge, Ministry of Rural Development, Govt. of India, Krishi Bhawan, New Delhi.
3. Shri T.R.Agarwal, Director (OL), Officer-in-Charge, Archaeological Survey of India, Department of Culture, Ministry of Human Resource Development, Janpath, New Delhi.

.. Respondents

(By Advocate Shri Ajesh Luthra proxy for
Shri R.N.Singh and Ms.Rekha Palli)

ORDER (ORAL)

(Hon'ble Mr. V.K.Majotra, Vice Chairman (A)

Applicant has stated that while arrears have been paid to him, respondents have not provided him details of the GPF amount/extract of the relevant ledger. Learned proxy counsel of the respondents has supplied a copy of the break-up of these amounts to the applicant in the Court and as such the directions of the Court have been complied with. In

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this backdropp, these proceedings are dropped and notice issued to the respondents are discharged.


(Mrs. Meera Chhibber)

Member (J)


(V.K.Majotra)
Vice Chairman (A)

13/5/03

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